



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

गुरुवार, जुलै २०, २००६/आषाढ २९, शके १९२५

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पुष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Second Amendment) Act, 2006 (Mah. No. XXVII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVII OF 2006.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", dated the 20th July 2006.)

An Act further to amend the Mumbai Municipal Corporation Act.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act, for the purposes hereinafter appearing ; and, therefore, promulgated the Mumbai Municipal Corporation (Amendment) Ordinance, 2006 on the 20th June 2006 ;

Bom.
III of
1888.
Mah.
Ord.
VII of
2006.

(५८९)

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

Short title
and com-
mencement.

1. (1) This Act may be called the Mumbai Municipal Corporation (Second Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 20th June 2006.

Amendment
of section
144D of
Bom. III
of 1888.

2. In section 144D of the Mumbai Municipal Corporation Act (hereinafter referred to as " the principal Act "), for the words, brackets and figures " from the date of commencement of the Mumbai Municipal Corporation (Second Amendment) Act, 2005 " the words, figures and letters " from the 23rd November 1995 " shall be substituted.

Bom.
III of
1888.
Mah.
XLIV
of
2005.

Repeal of
Mah. Ord.
VII of 2006
and saving.

3. (1) The Mumbai Municipal Corporation (Amendment) Ordinance, 2006, is hereby repealed.

Mah.
Ord.
VII of
2006.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken, as the case may be, under the principal Act, as amended by this Act.